

Central Administrative Tribunal
Principal Bench: New Delhi

**CP No. 811/2017 In
OA No.3339/2016**

New Delhi, this the 7th day of December, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Umed Singh,
S/o Sh. Mange Ram
R/o Vill & PO –Isapur
Najafgarh, Delhi. Petitioner

(By Advocate: Shri S.P. Jain)

Versus

1. Sh. Udai Pratap Singh
Vice Chairman
Delhi Development Authority
Vikas Sadan, I.N.A
New Delhi-110023.

2. Sh. P.K. Goel
Executive Engineer
South Western Division (SWD)-7
Sector-5, Central Dwarka,
New Delhi-110075. Respondents

(By Advocate: Mr. D.S. Mahendru)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (J);

Heard both the sides.

2. The OA No.3339/2016 filed by the applicant was disposed on 28.04.2017 as under:-

"Learned counsel for respondents submits that the applicant may submit a representation with calculation of his qualifying service and the dues arising thereon to be specifically indicated along with payment made or payment denied. He requires six weeks time to pursue with respondents regarding un-paid amounts to applicant and he is confident that he would be able to persuade them to make payment of dues so raised by the applicant. The applicant is given two weeks time to raise such a representation calculation of qualifying service and amount due thereon.

2. The OA is, accordingly, disposed of with a direction to the applicant to submit his representation before the respondents within two weeks from the date of receipt of a copy of this order. Respondents shall consider such a representation of the applicant within six weeks thereafter and make payment of dues to the applicant and also issue a speaking order on the claims made by the applicant, giving reasons for admitting or rejecting the same. However, the applicant will be at liberty to raise the matter, in case he is still aggrieved. No costs."

3. The respondents, vide the compliance affidavit dated 04.10.2018 submits that they have fully complied with the orders of the Tribunal and prays for dismissal of the CP.

4. In the circumstances and in view of the compliance of the orders of the Tribunal, the CP is closed. Notices are discharged. No costs.

(Aradhana Johri)
Member (A)

(V. Ajay Kumar)
Member (J)

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